

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 108
TA (IBC)- 61(PB)/2023

IN THE MATTER OF:

VA Realcon Private Limited

.... Petitioner/Applicant

v.

Avail Holding Limited

.... Respondent

Order Under Rule 16(d) NCLT , 2016

Order delivered on 02.02.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Applicant : Mr. Mohd Nazim Khan, Adv.

For the Respondent : Mr. Piyush Singhal and Mr. Shubham Rajput, Advs.

ORDER

The prayer in this transfer application read as follows:

“1. Allow the present application and pass an order for transfer of Company Petition bearing CP (IB) 23/ND/2021 from Court II to Court V in view of the reasons given Para 8 of this application.

2. Pass such other further order/ order(s) as may be deemed fit and proper in the facts and circumstances of the case.”

Ld. Counsel Mr. Mohd Nazim Khan appeared through VC on behalf of the Applicant and stated that he wanted to withdraw this transfer application and made an endorsement in the chat box.

Accordingly, the TA (IBC)- 61(PB)/2023 stands dismissed as withdrawn.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT